

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.12/2001

Wednesday this the 3rd day of January, 2001

CORAM

HON'BLE MR. A.V.. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P. Raghavan, aged 55 years
S/o T.Pappu, Khalasi,
Depot Store Keeper, Construction,
Southern Railway, Ernakulam,
residing at Kodath House,
Neduvannoor, Chovvara PO,
Ernakulam District.

...Applicant

(By Advocate Mr. T.C.Govindaswamy (rep.))

V.

1. Union of India, represented by
the General Manager,
Southern Railway, Park Town PO,
Chennai.3.
2. The Chief Engineer, Construction,
Southern Railway, Egmore,
Chennai.8.
3. The Executive Engineer,
Construction, Southern Railway,
Ernakulam Junction,
Ernakulam.
4. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum.

...Respondents

(By Advocate Mrs. Sumati Dandapani)

The application having been heard on 3.1.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

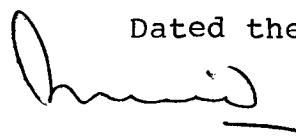
The applicant working as Khalasi in the Office of Depot Store Keeper (Construction), Southern Railway, Ernakulam is aggrieved that while he has been working in the Construction Organisation for a long time and though he has been granted temporary status in the year 1984 by the impugned order he has been repatriated to his parent cadre/unit in Trivandrum Division by the impugned order dated 20.12.2000 (Annexure.A1). The

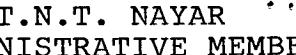
contd....

applicant has stated that he has been regularised on the post and for various reasons the impugned order is not justified. Therefore, he has sought to quash the Annexure.Al.

2. When the application came up for admission, learned counsel on either side agree that the application may be disposed of permitting the applicant to make a representation against his repatriation to the second respondent within a week and directing the second respondent that if such a representation is received, the same shall be considered and disposed of with an appropriate order as expeditiously as possible keeping in abeyance the relief of the applicant from the present place of posting on the basis of the impugned order.

3. In the result, in the light of the submission of the learned counsel on either side, the application is disposed of permitting the applicant to make a representation to the second respondent against his repatriation as ordered in Annexure.Al within a week from today and directing the second respondent that if such a representation is received, the same shall be considered and disposed of with an appropriate order and that till an order on the representation is served on the applicant, the applicant shall not be relieved from the present place of posting pursuant to the impugned order. No costs.

 Dated the 3rd day of January, 2001

 T.N.T. NAYAR
ADMINISTRATIVE MEMBER

 A.V. HARIDASAN
VICE CHAIRMAN

S.

List of annexure referred to:

Anenxure.Al: True copy of the office order No.C/49/2000
dated 20.12.2000 issued on behalf of the
2nd respondent.

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